

M. of Law 51. 1(2)
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GOVERNMENT OF INDIA
MINISTRY OF LAW

THE
UNREPEALED CENTRAL ACTS

WITH
CHRONOLOGICAL TABLE AND INDEX

VOLUME I

From 1835 to 1871, both inclusive

(SECOND EDITION)



सत्यमेव जयते

PRINTED BY THE GOVERNMENT OF INDIA PRESS, CALCUTTA, INDIA,
PUBLISHED BY THE MANAGER OF PUBLICATIONS, DELHI.
1951.

Price : Rs. 7-4 or 11sh. 6d.

THE INDIAN PENAL CODE.

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427. Mischief causing damage to the amount of fifty rupees.

428. Mischief by killing or maiming animal of the value of ten rupees.

429. Mischief by killing or maiming cattle, etc., of any value or any animal of the value of fifty rupees.

430. Mischief by injury to works of irrigation or by wrongfully diverting water.

431. Mischief by injury to public road, bridge, river or channel.

432. Mischief by causing inundation or obstruction to public drainage attended with damage.

433. Mischief by destroying, moving or rendering less useful a lighthouse or sea-mark.

434. Mischief by destroying or moving, etc., a land-mark fixed by public authority.

435. Mischief by fire or explosive substance with intent to cause damage to amount of one hundred or (in case of agricultural produce) ten rupees.

436. Mischief by fire or explosive substance with intent to destroy house, etc.

437. Mischief with intent to destroy or make unsafe a decked vessel or one of twenty tons burden.

438. Punishment for the mischief described in section 437 committed by fire or explosive substance.

439. Punishment for intentionally running vessel aground or ashore with intent to commit theft, etc.

440. Mischief committed after preparation made for causing death or hurt.

SECTIONS.

Of Criminal Trespass.

441. Criminal trespass.
442. House-trespass.
443. Lurking house-trespass.
444. Lurking house-trespass by night.
445. House-breaking.
446. House-breaking by night.
447. Punishment for criminal trespass.
448. Punishment for house-trespass.
449. House-trespass in order to commit offence punishable with death.
450. House-trespass in order to commit offence punishable with transportation for life.
451. House-trespass in order to commit offence punishable with imprisonment.
452. House-trespass after preparation for hurt, assault or wrongful restraint.
453. Punishment for lurking house-trespass or house-breaking.
454. Lurking house-trespass or house-breaking in order to commit offence punishable with imprisonment.
455. Lurking house-trespass or house-breaking after preparation for hurt, assault or wrongful restraint.
456. Punishment for lurking house-trespass or house-breaking by night.
457. Lurking house-trespass or house-breaking by night in order to commit offence punishable with imprisonment.
458. Lurking house-trespass or house-breaking by night, after preparation for hurt, assault or wrongful restraint.
459. Grievous hurt caused whilst committing lurking house-trespass or house-breaking.
460. All persons jointly concerned in lurking house-trespass or house-breaking by night punishable where death or grievous hurt caused by one of them.
461. Dishonestly breaking open receptacle containing property.
462. Punishment for same offence when committed by person entrusted with custody.

CHAPTER XVIII.

OF OFFENCES RELATING TO DOCUMENTS AND TO TRADE OR PROPERTY MARKS.

SECTIONS.

463. Forgery.
464. Making a false document.
465. Punishment for forgery.
466. Forgery of record of Court or of public register, etc.
467. Forgery of valuable security, will, etc.
468. Forgery for purpose of cheating.
469. Forgery for purpose of harming reputation.
470. Forged document.
471. Using as genuine a forged document.
472. Making or possessing counterfeit seal, etc., with intent to commit forgery punishable under section 467.
473. Making or possessing counterfeit seal, etc., with intent to commit forgery punishable otherwise.
474. Having possession of document described in section 466 or 467, knowing it to be forged and intending to use it as genuine.
475. Counterfeiting device or mark used for authenticating documents described in section 467, or possessing counterfeit marked material.
476. Counterfeiting device or mark used for authenticating documents other than those described in section 467, or possessing counterfeit marked material.
477. Fraudulent cancellation, destruction, etc., of will, authority to adopt, or valuable security.
- 477A. Falsification of accounts.

Of Trade, Property and Other Marks.

478. Trade mark.
479. Property mark.
480. Using a false trade mark.
481. Using a false property mark.
482. Punishment for using a false trade mark or property mark.
483. Counterfeiting a trade mark or property mark used by another.
484. Counterfeiting a mark used by a public servant.
485. Making or possession of any instrument for counterfeiting a trade mark or property mark.

SECTIONS.

- 486. Selling goods marked with a counterfeit trade mark or property mark.
- 487. Making a false mark upon any receptacle containing goods.
- 488. Punishment for making use of any such false mark.
- 489. Tampering with property mark with intent to cause injury.

Of Currency-Notes and Bank-Notes.

- 489A. Counterfeiting currency-notes or bank-notes.
- 489B. Using as genuine forged or counterfeit currency-notes or bank-notes.
- 489C. Possession of forged or counterfeit currency-notes or bank-notes.
- 489D. Making or possessing instruments or materials for forging or counterfeiting currency-notes or bank-notes.
- 489E. Making or using documents resembling currency-notes or bank-notes.

CHAPTER XIX.**OF THE CRIMINAL BREACH OF CONTRACTS OF SERVICE.**

- 490. [*Repealed.*]
- 491. Breach of contract to attend on and supply wants of helpless person.
- 492. [*Repealed.*]

CHAPTER XX.**OF OFFENCES RELATING TO MARRIAGE.**

- 493. Cohabitation caused by a man deceitfully inducing a belief of lawful marriage.
- 494. Marrying again during life-time of husband or wife.
- 495. Same offence with concealment of former marriage from person with whom subsequent marriage is contracted.
- 496. Marriage ceremony fraudulently gone through without lawful marriage.
- 497. Adultery.
- 498. Enticing or taking away or detaining with criminal intent a married woman.

CHAPTER XXI.

OF DEFAMATION.

SECTIONS.

499. Defamation.

Imputation of truth which public good requires to be made or published.

Public conduct of public servants.

Conduct of any person touching any public question.

Publication of reports of proceedings of Courts.

Merits of case decided in Court, or conduct of witnesses and others concerned.

Merits of public performance.

Censure passed in good faith by person having lawful authority over another.

Accusation preferred in good faith to authorised person.

Imputation made in good faith by person for protection of his or other's interests.

Caution intended for good of person to whom conveyed or for public good.

500. Punishment for defamation.

501. Printing or engraving matter known to be defamatory.

502. Sale of printed or engraved substance containing defamatory matter.

CHAPTER XXII.

OF CRIMINAL INTIMIDATION, INSULT AND ANNOYANCE.

503. Criminal intimidation.

504. Intentional insult with intent to provoke breach of the peace.

505. Statements conducing to public mischief.

506. Punishment for criminal intimidation.

If threat be to cause death or grievous hurt, etc.

507. Criminal intimidation by an anonymous communication.

508. Act caused by inducing person to believe that he will be rendered an object of the Divine displeasure.

509. Word, gesture or act intended to insult the modesty of a woman.

510. Misconduct in public by a drunken person.

CHAPTER XXIII.

OF ATTEMPTS TO COMMIT OFFENCES.

SECTIONS.

511. Punishment for attempting to commit offences punishable with transportation or imprisonment.